

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE BENCH AT CHENNAI

**Reply affidavit filed by 7th respondent in connection to the
ORIGINAL APPLICATION No: 23 OF 2021**

IN THE MATTER OF:

SAMA SOMA NARSAIAH AND (02) OTHERS

.....APPLICANTS

VERSUS

Union of India & 08 Others.

.....RESPONDANTS

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All are certified to be true copies of the originals.

Dated at Chennai this the 5th day of July-2021

COUNSEL FOR APPLICANT

BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ), CHENNAI**O.A No: 23/2021 (SZ)****1. SAMA SOMA NARSAIAH**

R/o H.NO. 2/61/1, Kothalabad Village
 Palakurthy Mandal, Jangaon District
 Telangana State- 506244

2. MYRABOYINA KOMURIAH

R/o Ippagudem Village
 Station Ghanpure Mandal, Jangaon District
 Telangana State -506252

3. PALLAPU RAVI

R/o Ippagudem Village, Station Ghanpur Mandal,
 Jangaon District-506252
 Telangana State

.....APPLICANTS

VS**1. Union of India**

Rep. by its Secretary
 Union Ministry of Environment, Forest & CC
 Indira Paryavaran Bhavan
 New Delhi - 110003

AND 8 OTHERS

.....RESPONDANTS

REPLY AFFIDAVIT FILED BY THE 7th RESPONDENT

I, N. Ramachary, S/o. Shankaraih, aged 45 years, Designation Asst. Director of Mines & Geology, Telangana State, do hereby solemnly and sincerely state as follows:-

1. I am the 7th respondent herein and am filing this reply affidavit on behalf of 3rd respondent and as such I am well acquainted with the facts of the case.
2. I respectfully submit that, all the allegations, averments and statements contained in the Application are denied, except those specifically admitted herein.
3. I submit that initially quarry lease application was filed by Sri Venkata Sai Stone Crusher represented by its proprietor Sri M. Srinivas in Sy.No: 1109 of Ippagudem village, Station Ghanpur Mandal, Jangaon District (Erstwhile Warangal District) on 15.01.2010 over an extent of


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4.000 hectors. Accordingly the same was forwarded to the Tahsildhar Station Ghanpur Mandal for No objection certificate. The Tahsildhar Station Ghanpur vide Rc.No:B/90/2010 Dt: 25.02.2010 has issued no objection certificate stating that the land in Sy.No:1109 is Government land covered with rock and non cultivable finally recommended for grant.

4. I submit that the above said quarry lease applied area has been surveyed and inspected by the technical staff of the ADMG Warangal. As per the inspection report, the applied area is a part of the hillock rising to a height of 60 Meters and falls east side of the hillock. The applied area constitutes adulatory topography and consists of Archean Granite / Gneiss formation. The hillock is surrounded by plain lands without any agricultural activity and there are no permanent structures / habitations nearer to the applied area. The Deputy Director of mines & Geology has granted the quarry lease vide proceedings No:327/Q/2010 Dt:21.05.2010 based on the grant proposals submitted by the ADM&G, Warangal. The quarry lease was executed and work order was issued by the ADM&G, Warangal vide proceedings No:260/Q/2010 dt:09.09.2010 for a period of 10 years valid from 09.09.2010 to 08.09.2020 over an extent of 04.00 hectors in Sy.No:1109 of Ippagudem (V), Station Ghanpur (M), erstwhile Warangal district.
5. I submit that M/s.Venkata Sai Stone Crusher has filed a transfer quarry lease application on 15.06.2011 for the remaining period in favour of M/s.SaiDatha Stone Crusher represented by proprietor Sri Aroori Ramesh and the same was granted vide DDM&G, Warangal proceeding No:327/Q1/2010 Dt:22.11.2012. Subsequently the transfer quarry lease deed was executed and work order was issued by the ADM&G, Warangal vide proc No:3522/Q/2011 Dt:07.05.2013 for the unexpired period of quarry lease i.e. 08.09.2020. Subsequently M/s Sai Datha Stone Crusher represented by proprietor Sri Aroori Ramesh has filed a transfer quarry lease application on 17.12.2014 in favour of Sri Kunduru Thirumal Reddy. The DDM&G, Warangal has granted the transfer quarry lease application filed by M/s Sai Datha Stone Crusher infavour of Sri Kunduru Thirumal Reddy vide proceedings No: 327/Q1/2010 Dt:25.02.2015. The transfer quarry lease deed was executed and work order was issued by the ADM&G, Warangal vide proc No: 9635/Q/2014 Dt: 27.07.2015 for the unexpired period of quarry lease i.e. 08.09.2020. Transfer quarry lease work orders are enclosed as Annexure -I.


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6. I submit that Sri Kuduru Thirumal Reddy has furnished approved quarry plan approved by the DDM&G, Warangal vide Lr.No:08.05.2017. Further the lessee has furnished the Environmental clearance issued by DEIAA, JANGAON Vide Order No: 11/DEIAA-DEAC-JC/2016-1 Dt: 31.10.2017 as per the MOEF notification S.O.141 Dt:15.01.2016 and the EC granted for the quantity of 576943 M³. Further the pollution control board Warangal has issued consent for establishment and consent for operation orders for the quarry lease as well as for crusher and hot mixing plant.
7. It is submitted that the quarry lease holder Sri K.Thirumal Reddy has established a B.T. Batch mixing plant and stone crusher in the name of M/s Shreya Constructions and obtained Gram Panchayath permission vide R.C.No:03/GPG/2017 Dt:03.04.2017 as per the Gram Panchayath resolution passed dt:03.04.2017 and obtained explosive license.
8. Further, it is submitted that the quarry lease holder Sri K.Tirumal Reddy has filed renewal application on 19.12.2019 and the same was processed and forwarded to Deputy Director of Mines & geology, Warangal for consideration for renewal grant on 02.03.2020 vide Lr.No:728/Q/2019. The Deputy Director of Mines & Geology, Warangal has issued in principle notice to grant first renewal of quarry lease and requested the applicant for submission of scrutinized quarry plan along with environmental clearance and CFE from TSPCB vide Notice No:327/QL-5/WGL/2010 Dt:13.03.2020.
9. **Further it is submitted that as per the Government instructions, the IT section of the Department of Mines& Geology, Telangana State has allowed issuance of dispatch permits to the existing lease holders who are due for renewal and filed renewal applications within the stipulated time. As per the IT section of the department online permits have been issued though out the state till 31.03.2021 and later the same is extended up to 30.09.2021. Copy enclosed as Annexure - II.**
10. It is submitted that in para 5, the Khasimnagar is a small hamlet having less than 50 houses only and this is the only nearest habitation. The exact areal distance from the nearest quarry area to the village is **668 meters** and the active quarry pit area to the village is **870m**. Quarry area and Kasimnagar habitation has been demarcated in the **GOOGLE Earth areal image** and enclosed for ready reference as **Annexure - III**.
11. It is submitted that in PARA No: 8, the **KORAGUTTA PARIRAKSHANA SAMITHI** and villagers of Kasimnagar H/o Ippagudem (V) have filed a


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complaint petitions in PRAJAVANI on 05.07.22017 and 24.07.22017 respectively against the quarry lease held by Sri Kuduru Thirumal Reddy for stone & metal in sy.No: 1109 of Ippagudem (V) and the complainants submitted that the lease holder conducting quarry operation by heavy blasting and due to stone crusher operation causing heavy dust pollutions to the adjoining the habitation i.e. KASIMNAGAR, H/o Ippagudem Village.

12. It is submitted that the above said petitions have been enquired by the Joint inspection team consisting of Revenue, Police and Mines & Geology officials on 02.08.2017. During the field enquiry the team has visited quarry lease area, explosive magazine, B.T mixing plant and observed that the distance between Kasimnagar village and quarry lease area is approximately 1.00km and some of the villagers complained that they are suffering with dust pollution when there is a wind during the B.T mixing and blasting operations. Further the joint inspection team has observed that the quarry lease holder has developed a green belt over 20 acres with eucalyptus plantation and the plantation already attained 20 feet height to arrest the dust pollution. The joint inspection team has conducted a PANCHANAMA. As per panchanama conducted, due to the stone crusher operations and blasting there is no effect to the village Kasimnagar as it is situated about 1.00km away. Further it has concluded that the quarry cum crusher management informed and assured that to take all remedial steps/parameters to mitigate the dust and mild blasting as per norms prescribed by the concern Department thereon from time to time; in as much as if any deviations raised in further course themselves liable and abide to the legitimate action imposed by the concern Departments. Copy of the joint committee report along with panchanama is herewith enclosed as **Annexure -IV**.
13. Further, it is submitted that the Kasimnagar villagers have filed a complaint petition before the ADM&G, Jangaon on 06.09.2017 and they submitted that their village is about 400m to the Koragutta where the blasting is done for quarrying of stone which is causing vibrations to their residents. They complained that the crusher and B.T mixing plant causing dust pollution resulting breathing diseases (respiratory) allergies. Further they complained that due to heavy blasting their houses are vibrating and walls are cracked. Finally the villagers have requested to determine quarry lease.
14. In this regard, it is submitted that the petition Dt: 06.09.2017 content and Prajavani petition dt: 24.07.2017 is one and the same and the joint


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inspection team has already conducted enquiry on the issues raised and the same has been informed to the petitioners. The ADM&G, Jangaon has submitted a report to the District Collector, Jangaon vide Lr.no:245/Prajavani-Jn/2017 dt:08.08.2017 briefed about the joint inspection team proceedings Dt:02.08.2017 and submitted that as per Regulation 164 (1) (b) of Metaliferous Mines Regulations (MMR), 1961 envisages the area upto distance of 300meters from the place of firing is considered as the danger zone and also the Mines manager shall ensure that all persons within such area have taken proper shelter. Further the regulation 109 of MMR 19621 allows mining 45 meters away from the Railway or any public works. Further it has submitted that the kashimnagar village is situated about 800 meters away from the quarry / crusher area. Copy of the ADM&G, Jangaon report is herewith enclosed as **Annexure-V**

15. It is submit that reply for para no 9 as per the Electronic total station (ETS) survey conducted on 16.03.2021 and 24.03.2021 by the team consisting of surveyor, Royalty inspector O/o ADMG, Jangaon, Mandal surveyor, Station Ghanpur and empanelled agency M/s Lotus Engineers in presence of the quarry lease holder and concluded that the lessee has opened and extracted mineral from two working pits developed and falling within the quarry lease area as per the approved DGPS survey map and extent arrived to 1.575 hectares only out of 4.000 hectares of quarry leased area granted. Detailed sketch showing the pits positions within the Quarry area along with ETS quantifications are herewith enclosed as **Annexure -VI**

After detailed pit measurement, the pit wise excavated quantities area as follows. Accordingly, the Technical staff has taken pit measurement of locations falling outside the lease area at NW & SW side quarry lease area. At the time of inspection a detailed statement was recorded. Location wise mineral extracted quantity has been arrived as follows.

Location	Area Sq.mts	Height	Volume cbm
PIT - I	10490.7246	14.042	147315.56
PIT - II	5261.1201	30.707	161555.102
Total	15751.84		308870.66

16. Further, it is submitted that the show cause notice has been issued to the quarry lease holder for payment of N.S.Fee along with 05 times penalty for the excess quantities of 295970.66 M3 dispatched other than the permit issued quantity as per Rule 34 of the TMMC Rules, 1966. The lessee has submitted that


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he is class one contractor executing public works where s.fee has been deducted from the work bills by the supervising Government department as per GO Ms No:195/PR&RD Dt:10.05.1999.

17. It is submitted that reply to para no: 12, the joint inspection team has already conducted enquiry on the issues raised and the same has been informed to the petitioners. The ADM&G, Jangaon has submitted a report to the District Collector, Jangaon vide Lr.no:245/Prajavani-Jn/2017 Dt: 08.08.2017 briefed about the joint inspection team proceedings Dt: 02.08.2017 and submitted that as per Regulation 164 (1) (b) of Metaliferous Mines Regulations (MMR), 1961 envisages the area upto distance of 300meters from the place of firing is considered as the danger zone and also the Mines manager shall ensure that all persons within such area have taken proper shelter. Further the regulation 109 of MMR 19621 allows mining 45 meters away from the Railway or any public works. Further it has submitted that the kashimnagar village is situated about 800 meters away from the quarry / crusher area.
18. I submit that the applicant has approached this Hon'ble Tribunal on the basis of vague allegations which are contrary to the actual facts. There are no merits in the above application. I have the right to file the additional reply affidavit, if it is necessary.

For the reasons state above, I pray that this Hon'ble Tribunal may be pleased to dismiss the O.A and pass such other or further or orders as are deemed fit and proper of the circumstances of the Case.

Solemnly affirm and sincerely
Singed before me on this the
03rd day of July, 2021 at Hyderabad.


Deponent

VERIFICATION

I, N.Ramachary, S/o.Shankaraiah, aged 45 years, Designation Asst. Director of Mines & Geology, Jangaon, State of Telangana, verified on this the day of July, 2021 that the contents of the reply affidavit all stated above are true and correct as per the records available in the office.

Verified at Hyderabad on this the 5th day of July, 2021.


ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON.

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL (SZ),
AT CHENNAI
OA No. 23 OF 2021

SAMA SOMA NARSAIAH

and 2 others

... Applicant.

Vs

UNION OF INDIA & 8 OTHERS

... Respondents.

REPLY AFFIDAVIT FILED
BY THE 7th RESPONDENT

H.YASMEEN ALI
COUNSEL FOR RESPONDENT-7

(2)

Annexure - I

4664
16.9.2010 (07)

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, WARANGAL
(Present: Sri N. Kodandarama Reddy, M.Sc., LL.B., Assistant Director)

Proceedings No.260 / Q / 2010

Date: 9-09-2010

Sub: Mines and Quarries - Quarry lease for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 (Govt. Land) of Ippagudem (V) Station Ghanpur (M), Warangal (Dt) - Granted In favour of M/s. Venkata Sai Stone Crusher - Execution of Quarry Lease deed - Work order issued - Reg.

- Ref: 1). Deputy Director of Mines and Geology, Warangal Proceedings No. 327/Q1/2010, dt. 21-05-2010.
2). Director of Mines and Geology, Hyderabad proceedings No. 37121/R6-1/2010 dated 03-09-10.
4). Letter dated 27-08-2010 of M/s. Venkata Sai Stone Crusher.

-:O:-

ORDER:

Sanction is hereby accorded to M/s. Venkata Sai Stone Crusher, Proprietor: Sri M. Srinivas, S/o Bhikshamaiah, H.No.5-11-766, Pochammakunta, Hanamkonda, Warangal (Dt) to work for Building Stone and Road Metal over an extent of 4.00 Hectares in Survey No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal (Dt) for a period of 10 years from 9-09-2010 to 8-09-2020 subject to the provision of the A.P.M.M.C. Rules, 1966 and to the special conditions specified in the sanction orders and conditions laid down in Go.Ms.No.331, Industries and Commerce Department, dated 21-6-2000 and G.O.Ms.No.217, Industries and Commerce Department, dt. 29-9-2004 and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.

To,
M/s. Venkata Sai Stone Crusher,
Prop Sri M. Srinivas,
S/o Bhikshamaiah,
H No 5-11-766, Pochammakunta,
Hanamkonda,
Warangal

Asst. Director of Mines and Geology,
Warangal

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.
Copy submitted to the Asst. Director of Mines and Geology, (Vigilance) Mahabubabad, Warangal for favour of information.
Copy to the Tahsildar, Station Ghanpur (M), Warangal (Dt), for favour of information.

(5) (08)

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY: WARANGAL
(Present: Sri. M. Srinivas, Asst. Director)

Proceedings No. 3522 / Q / 2011

Date: 27-05-2013

Sub: Mines and Quarries - Transfer of Quarry lease held by M/s. Venkata Sai Stone Crusher, represented by its Proprietor: Sri. M. Srinivas for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal District in favour of M/s. Sai Datha Stone Crusher, represented by its Proprietor: Sri Aroori Ramesh for the unexpired period of 08-09-2020 - Work order issued - Reg.

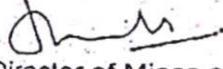
- Ref: 1). Deputy Director of Mines and Geology, Warangal Proceedings No. 327/Q1/2010; dt. 22-11-2012.
2). Letter dated 21-03-2013 from M/s. Sai Datha Stone Crusher.
3). Director of Mines and Geology, Hyderabad proceedings No.14130/R6-1/2013 dated 27-04-2013.

-0-

ORDER:

Sanction is here by accorded for transfer of Quarry lease to M/s. Sai Datha Stone Crusher, represented by its proprietor Sri. Aroori Ramesh, S/o. Gattumallu, R/o. H.No.1-1-374, NIT, Prashanthnagar, Kazipet, Warangal District to work for Building Stone and Road Metal over an extent of 4.00 Hectares in Survey No. 1109 of Ippagudem (V) Station Ghanpur (M), Warangal District for the unexpired period of i.e. upto 08-09-2020 subject to the provision of the A.P.M.M.C. Rules, 1966 and the special conditions specified in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.


Asst. Director of Mines and Geology,
Warangal

To,

M/s. Sai Datha Stone Crusher,
Proprietor Sri. Aroori Ramesh,
S/o. Gattumallu,
R/o. H.No.1-1-374, NIT, Prashanthnagar,
Kazipet, Warangal District

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.

Copy submitted to the Asst. Director of Mines and Geology, (Vigilance) Mahabubabad, Warangal for favour of information.

Copy to the Tahsildar, Station Ghanpur (M), Warangal District for favour of information.

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16

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, WARANGAL
(Present: Sri. M. Baldas, I.C.A.S. Assistant Director)

Proceedings No. 9635 / Q / 2014

Date: 27-07-2015

Sub: Mines and Quarries - Transfer of Quarry lease held by M/s. Sal Datta Stone Crusher, represented by the proprietor S. Aroori Ramesh for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy. No. 1109 of Ippagudem (V), Station Ghanpur (M), Warangal District in favour of Sri. Kunduri Thirumal Reddy for the unexpired period of 08-09-2020 - Work order issued - Reg.

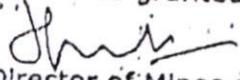
- Ref: 1. Deputy Director of Mines and Geology, Warangal Proceedings No. 327/QL-1/2010, dt. 25-02-2015,
- 2. Director of Mines and Geology, Hyderabad Proceedings No. 7966/R1-1/2015, dt. 06-07-2015.

-:0:-

ORDER:

Sanction is here by accorded for transfer of Quarry lease to Sri. Kunduri Thirumal Reddy, S/o. Venkat Reddy, R/o. H.No. 1-9-1134, Sahakarnagar, Hanamkonda, Warangal District to work for Building Stone and Road Metal over an extent of 4.00 Hectares in Survey No. 1109 of Ippagudem (V), Station Ghanpur (M), Warangal District for the unexpired period of i.e. upto 08-09-2020 subject to the provision of the A.P.M.C. Rules, 1966 and the special condition specified in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "Q" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 20th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.


Asst. Director of Mines and Geology,
Warangal.

To
Sri. Kunduri Thirumal Reddy,
S/o. Venkat Reddy,
R/o. H.No. 1-9-1134,
Sahakarnagar, Hanamkonda,
Warangal District.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of Information.
- Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of Information.
- Copy to the Asst. Director of Mines and Geology, (Vigilance), Mahabubabad, Warangal for favour of Information.
- Copy to the Tahsildar, Station Ghanpur (M), Warangal District for favour of Information.

PERSONAL DETAILS

[←BACK](#)

Lessee ID	2111100424
Lease Name	Kunduru Thirumal Reddy
Firm Type	Individual
Owner Name	Kunduru Thirumalareddy
GST	36ADBFS4140H1Z9
IBM RegNo	IBM RegNo
PAN No	ADBFS4140H
Aadhar No	637491009972
Email	ktr2555@gmail.com
Mobile	9849437877

LEASE PERIOD DETAILS

Grant Order No	GrantOrder No
Grant Order Date	GrantOrder Date
Opening Notice Date	
Execution Date	

Valid From 09.09.2010

Valid To 30.09.2021

EXTENT DETAILS

No	Mandal	Village	Land	Survey No	Extent(Ha)
1	Ghanpur(Stn)	Ippagudem	Government Land	1109	4.00

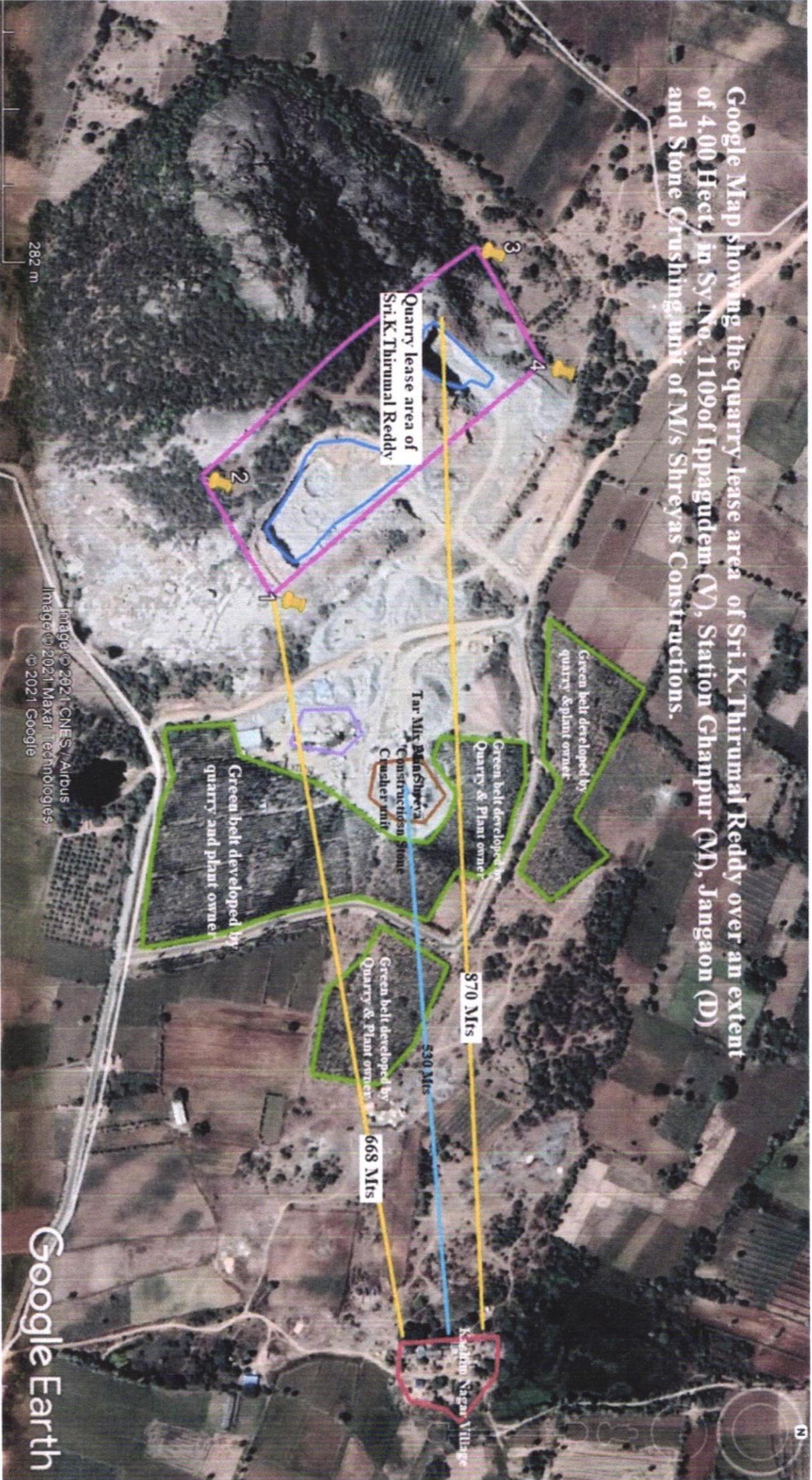
MINERAL DETAILS

Category	Mineral Name
MINOR	Road Metal
MINOR	Building Stone

PERSONEL ADDRESS

Door No	1-9-1134
Street Name	sahakar nagar,hunter road
Land Mark	near warangal public school
District	WARANGALURBAN
Mandal	Hanamkonda
Village	Hanamkonda
PinCode	506001

Google Map showing the quarry lease area of Sri.K.Thirumal Reddy over an extent of 4.00 Hect, in Sy.No. 1109of Ippagudem (V), Station Chanpur (M), Jangaon (D) and Stone Crushing unit of M/s Shreyas Constructions.



282 m

Image © 2021 CNES / Airbus
Image © 2021 Maxar Technologies
© 2021 Google

Google Earth

పంచనామా

బిల్ మెషాపా పంచనామా క్రియత తహశీల్దార్, ఘనాపూర్ గారి ఎదుట.

పంచుల ఎవరములు

1. శ్రీ. శేక్ గోరేయియా s/o. లాల్ అహ్మద్, వయస్సు: 65 సం. నివాసం: కాశీనగర్ H/o. ఇప్పగుడెం, వృత్తి: వ్యవసాయం, మం. ఘనాపూర్ (సే), జి: జనగాం.
2. శ్రీ శేక్ బందా s/o. నస్రేసాబ్, వయస్సు: 32 సం., వృత్తి: కూలీ, నివాసం: కాశీనగర్ H/o. ఇప్పగుడెం, మం. ఘనాపూర్ (సే), జి. జనగాం.
3. శ్రీ భూక్య శకు s/o. వాల్య, వయస్సు: 51 సం., వృత్తి: వ్యవసాయం, నివాసం: నల్గొండ తండా H/o. కూడూర్, మం. పాలకుర్తి, జి: జనగాం.

పై జూరిలా మేము ముగ్గురము క్రియత తహశీల్దార్, ఘనాపూర్ (సే), ఆసిస్టెంట్ డైరెక్టర్ (మిస్) మరియు సర్కిల్ ఇన్స్పెక్టర్, ఘనాపూర్ (సే) గార్ల పీలుపు మేరకు ఘనాపూర్ (సే) మండలములోని ఇప్పగుడెం గ్రామశివారు కాశీనగర్ పరిశాల కారగుట్టు వద్దకు దివి: 02/08/2017 రాజున సుమారు 2:00 p.m నకు క్రియత బిల్ కలెక్టర్, జనగాం గారికి ప్రజావాణిలో దివి: 05/07/2017 మరియు 24/07/2017 నాడు కాశీనగర్ ప్రజలు మరియు కారగుట్టు పరిరక్షణ సమితి సభ్య సమర్పించిన, అల్లెల మేరకు, కారగుట్టుకు తబ తీసుకొని గ్రేయి కనస్ట్రక్షన్ వారు ఇప్ప గ్రామశివారు సర్వే. నెం. 1109 లో కల ప్రభుత్వ భూమి నుండి (4) హెక్టార్ల విస్తీర్ణంను సంబంధిత డిపార్టుమెంట్ (మైన్స్ & డియాలజీ) నుండి తబ కారకు ట్రైసెన్స్ పొంది కడ - ఉచ్చేత్తి చేయించునట్ల మోకాపై వచ్చి మా ఎదుట పరిశీలించగా, కడకరకు సంబంధి (ఉచ్చేత్తి) మెషిన్స్ మరియు పరికరములను పరిశీలించి అర్జియించి అంశములకు విచారించి పరిసరములను మరియు చుట్టుప్రక్కల కల నివాస ప్రాంతములను పరిశీలించగా ఇట్టి కంకర ఉచ్చేత్తి వలన ఇట్టి క్వారీకి సుమారు ఒక కిలోమీటరు కంటే దూరముగా ఉన్న కాశీనగర్ గ్రామప్రజలకు ఎలాంటి నష్టం బరగడం లేదని అనగా బ్లాస్టింగ్ చేసినపుడు ఖైకి లేచు కంకరరాళ్ళు వలన గాత్ర, లేక దుమ్మిగా

తేక బ్లాస్టింగ్, చుట్టుడు వలన గాన ప్రజలకు మరియు పశువులకు
 ఎలాంటి నష్టం జరగడం లేదని మేము మరియు పంచనామా సమయం
 హార్డిన ప్రజలందరూ, అధికారుల ఎదుట తెలిపినారు. కాంతంపంది
 కాన్వీనర్ గ్రామస్థులు ఈ మధ్యన వెంపిలుచేసిన డాంబర్ ఫ్లాంట్ మరియు
 బ్లాస్టింగ్ సమయంలో వచ్చు చుట్టుడు వలన ఇబ్బంది పడుతున్నట్లు అధిక
 వృద్ధికి తీసుకురావడం జరిగినది. ఇట్టి పాణ, చుట్టుడు, ఇతర అనగా చు
 వలన నష్టం జరిగినట్లయితే ముందుచర్యలు సంబంధిత డిపార్టుమెంట్ వా
 సూచనల మేరకు, తగు చర్యలు తీసుకొనుటకు క్రెషర్ యాజమాన్యం ఇట్టి
 తనిఖీ సమయంలో హార్డిన ప్రజలమందు పిష్టుకున్నారు. కారణమట్లుకు పా
 చేసిన ఇట్టి క్రెషర్ చుట్టుడు ప్రకారం భూములను క్రెషర్ యాజమాన్యం ఫిరీదు
 ఎవరికి నష్టం జరగకుండా తగు చర్యలు తీసుకున్నారని హార్డిన ప్రజలందరూ
 ముక్తకంఠంతో తెలిపినారు.

ఇట్టి పంచనామా అంతయూ మేము చెప్పిన ప్రకారమే పాయింట్
 వాస్తవమని గ్రహించి మంచి మనస్సుతో ఈ క్రింద సంతకము చేసినాము.

సాక్షులు :

- | | | |
|------------------------------|---------------------------|----------------|
| 1. T. Padmaratni (Sripanchi) | 11. వట్లయ్యమ్మ (క-పానాంబ) | 1. → కీ |
| 2. మల్లెపాటి సుబ్బాబాబు | 12. గి.వి.ఎ.ఆర్ | 2. K. ZINP TH |
| 3. R - R. న. తార | 13. కె.వి.ఎ.ఆర్ | 3. కె.వి.ఎ.ఆర్ |
| 4. K. Reddy | 14. N. S. గి.వి.ఆర్ | |
| 5. G. Mallu Reddy | 15. గి.వి.ఆర్ | |
| 6. A. Venkatesh | 16. M. Telangana | |
| 7. Ch. K. Reddy | | |
| 8. S. నాగి | | |
| 9. K. రామయ్య | | |
| 10. | | |

GOVERNMENT OF TELANGANA
OFFICE OF THE ASSISTANT DIRECTOR OF MINES & GEOLOGY::JANGAON
Lr.No.245/PRAJAVANI-JN/2017 Date: 8-08-2017

From
Sri. S. Mohan Lal, M.Sc.,
Asst. Director of Mines & Geology(I/c),
Jangaon.

To
The District Collector & Magistrate,
Jangaon District.

Sub: Mines & Quarries - Prajavani -Blasting activity at Kora Gutta Quarry site situated in Sy. No. 1109 of Ippagudem (V), Station Ghanpur (M), and Jangaon (D)-Report Submitted-Regarding.

Ref: 1.Complint from Korra Gutta Pari Rakshana Samithi, Dt: 05-07-2017 (Endorsed by the District Collector, Jangaon).

2. Prajavani Petition No. 3618, Dt: 24-07-2017 filed by the Villagers of Kashim Nagar H/o Ippagudem (V).

I invite kind attention to the subject and reference cited wherein Kora Gutta Parirakshana Samithi Members and Kashim Nagar Villagers complained that M/s Shreya constructions is conducting overwhelm blasting in the quarry area and emitting the dust due to crushing of rock material, in consequences that their houses, agriculture fields, bore wells are damaging as well as Villagers are facing ill-health so that they have requested to stop the quarrying and crushing operations. In this regard, the District Collector, Jangaon Dist., directed the ADM&G, Jangaon to verify and report in this matter.

As per this office records, Sri.K.Thirumal Reddy is holding a quarry lease for Building stone & Road metal over an extent of 04.00 Hectares in Sy.No.1109 of Ippagudem Vg.,Station Ghanapur Mdl.,Jangaon District for the un expired period up to 08-09-2020. Recently, they have established a Stone crushing unit cum batch plant in the name & style of M/s.Shreya Constructions.

With regard to the complaints, the undersigned conducted a joint inspection comprised with the officials of Tahsildar, Station Ghanpur (M) and Station House Officer, Station Ghanpur (M) on 02-08-2017. As per the field observations, the lessee company is operating the quarry operations to win the mineral for crushing cum Batch plant purpose. The quarry lease area is situated on SW to Kashimnagar village and the revenue officials have taken up survey to know the distance from quarry/crushing area to the Kashimnagar village, which arrived 800 meters distance. In this regard, a panchanama was conducted and it is concluded that the quarry cum crusher management informed and assured that to take all remedial steps/parameters to mitigate the dust and mild blasting as per norms prescribed by the concern Department thereon from time to time; inasmuch as if any deviations raised in further course themselves liable and abide to the legitimate action imposed by the concern Departments.

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Regulation 164 (1)(b) of Metaliferous Mines Regulations(MMR), 1961 envisage the area upto distance of **300Mts** from the place of firing is considered as the danger zone and also the Mines Manager shall ensure that all persons within such area have taken proper shelter. Regulation 109 of MMR, 1961 allows mining **45Mts** away from the Railway or any public works. Therefore, It may infer that the places situated beyond **300Mts** away from the Mines are minimum prone to any type of damages. The Kashimnagar Village is situated **800Mts** away from the quarry / crusher area.

This is submitted for favour of Information and taking necessary action in the matter.

Encl: (As above)

Yours faithfully,


Asst. Director of Mines & Geology(I/c),
Jangaon.

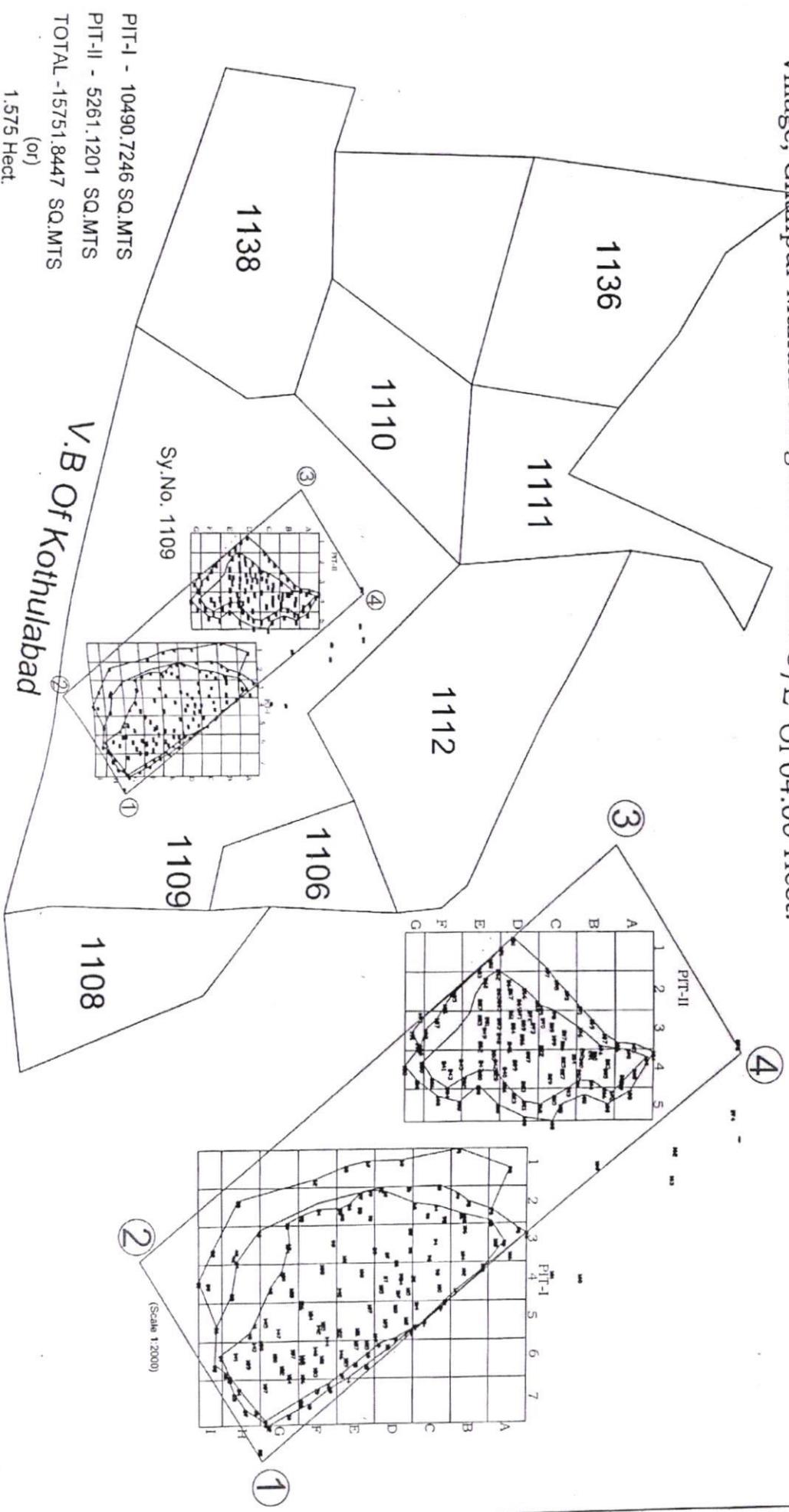
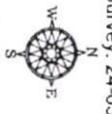
Copy submitted to the Deputy Director of Mines & Geology, Warangal for favour of information.

Map Showing the area and Quantification of Pit-I & Pit-2 by ETS Survey.

Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109 (Govt Land) of Ippagudem Village, Ghanpur Mandal Jangaon District. O/E Of 04.00 Hect.

Date Of ETS Survey: 24-03-2021

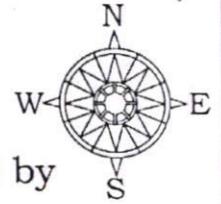
(Scale 1:4000)



PIT-I - 10490.7246 SQ.MTS
 PIT-II - 5261.1201 SQ.MTS
 TOTAL - 15751.8447 SQ.MTS
 (or)
 1.575 Hect.

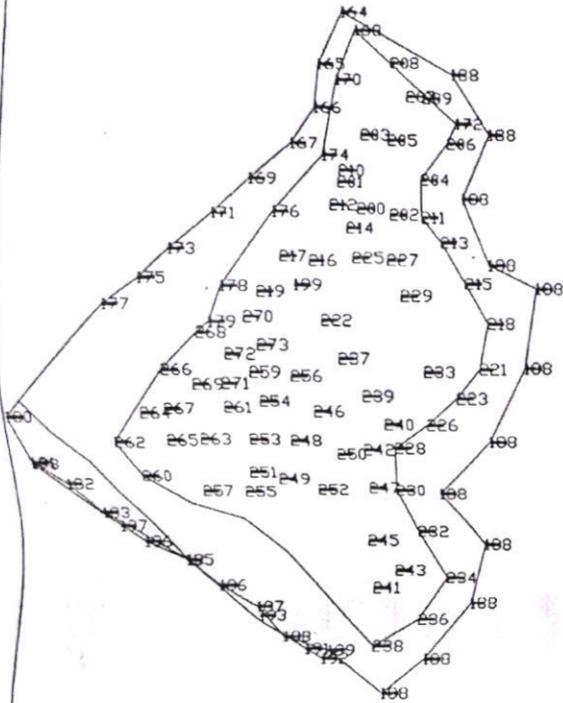
S. Jangaon
 Surveyor
 Jangaon

S. Jangaon
 Asst. Director of Mines and Geology
 Jangaon



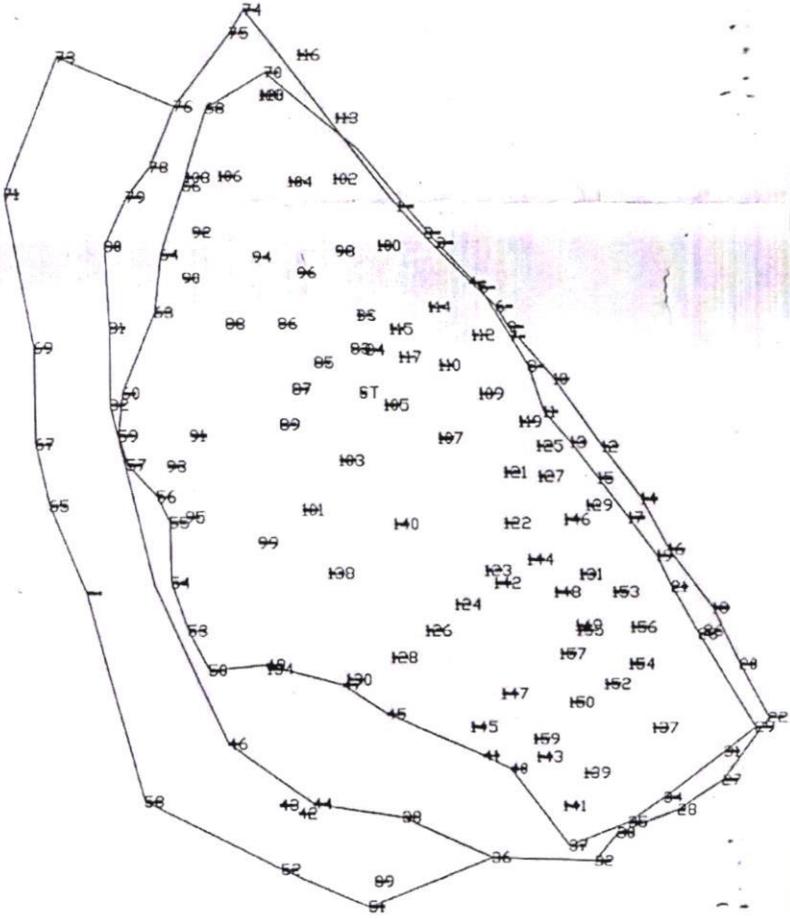
Map Showing the area and Quantification of Pit-I & Pit-2 by ETS Survey.

PIT-II



Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109 (Govt Land) of Ippagudem Village, Ghanpur Mandal Jangaon District. O/E Of 04.00 Hect.

PIT-I



Ch. Saranga 30/3/2021
Surveyor O/o ADMG,
Jangaon

Asst. Director of Mines and Geology
Jangaon